

sector in the concerned State/UT. It seeks to address the vital issues of fair transactions, timely delivery and quality construction.

Section 3 of RERA mandates the registration of real estate project with Real Estate Regulatory Authority before any advertisement marketing, booking, selling or offering for sale, or inviting persons to purchase in any manner.

Section 4 of RERA mandates promoter to file application for registration of real estate projects along with details of carpet area of apartment, sanctioned plan, layout plan, specifications and all relevant documents of real estate project and the promoter.

Further, declarations are to be given by promoters in respect of legal title of land on which development is proposed along with time period within project has to be completed and deposition of 70% of amounts received from allottees in a separate bank account, which shall be used only to cover the cost of construction and land cost. Further, the developer has to ensure timely audit of accounts etc.

The Real Estate Regulatory Authority of the concerned State/UT is required to register and regulate real estate projects and real estate agents registered under RERA. The Regulatory Authority is also required to publish and maintain a web portal, containing relevant details of all real estate projects for which registration has been given, for public viewing.

Implementation of smart city mission

‡413. MS. SAROJ PANDEY: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) the number of cities of the country in which Smart City Mission (SCM) has been implemented at present;

(b) the cities of Chhattisgarh, Jharkhand and Odisha which have been included under this project and the amount allocated for this purpose; and

(c) the quantum of work that has been done under this allocation at present and by when the remaining work is likely to be completed?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) Smart Cities Mission (SCM) is getting implemented in 100 cities in the country.

‡Original notice of the question was received in Hindi.

(b) and (c) The cities of Atal Nagar, Bilaspur and Raipur in Chhattisgarh, Ranchi in Jharkhand and Bhubaneswar and Rourkela in Odisha have been selected as Smart Cities. As per SCM Statement & Guidelines, the Central Government has allocated an average of ₹ 500 crore per city over the Mission period. An equal amount on a matching basis is to be provided by the State Governments/Urban Local Bodies. Apart from these funds, various cities have proposed to use funding from Public-Private Partnerships, loans, other resources, convergence with other Government Programmes/Missions as part of the Smart City Proposals(SCPs). The Smart Cities are expected to implement their SCPs in 5 years from the date of their selection. The details of work progress in cities of Odisha, Jharkhand and Chhattisgarh are as follows:

(₹ in crores)					
State	City	Round of selection	SCP Size	Work tendered	Work grounded/completed
Odisha	Bhubaneswar	1	4530.0	4103.84	2895.52
Odisha	Rourkela	2	2571.3	1422.39	630.90
Jharkhand	Ranchi	Fast Track	1489.2	3189.90	2603.44
Chhattisgarh	Atal Nagar	3	1678.6	169.47	168.00
Chhattisgarh	Bilaspur	3	3966.3	1364.84	1205.52
Chhattisgarh	Raipur	Fast Track	3940.0	1440.43	692.90

Inflated price of flats by DDA for EWS

414. SHRI SUSHIL KUMAR GUPTA: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) whether it is a fact that the Delhi Development Authority (DDA) has arbitrarily inflated prices of flats offered for the Economically Weaker Section (EWS) in 2014 scheme; and

(b) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) No, Sir.

(b) Does not arise.